

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

C. P. NO. 41(ND)10  
CA. NO.

**PRESENT: SMT. INA MALHOTRA**  
**Hon'ble Member (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.09.2016**

**NAME OF THE COMPANY:** Sharmilee Chopra V/s. M/s. Profrom Interiors Pvt. Ltd.

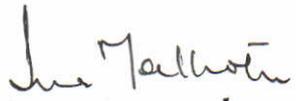
**SECTION OF THE COMPANIES ACT:** 397/398

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VISAY K. SINGH	Adv.	Petitioner	
2.	PRIYA DEEP	ADV	RESPONDENTS	

**ORDER**

It is submitted by both the counsels that the parties have settled their disputes and nothing further survives. Ld. Counsel for the petitioner therefore wishes to withdraw the present proceedings.

2. Accordingly, the case is dismissed as withdrawn.  
File be consigned to the Record Room.

  
**(Ina Malhotra)**  
**Member Judicial**